

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA.No.934 of 1996  
MA.No.134/98

New Delhi, this 16th day of January, 1998.

HON'BLE MR K. MUTHUKUMAR, MEMBER(A)  
HON'BLE DR A. VEDAVALLI, MEMBER(J)

Mam Chand  
R/o C-6 M.C.D. Flats  
Padma Nagar  
DELHI.

... Applicant

By Advocate: Shri Shankar Raju

versus

1. Union of India/Lt. Governor of Delhi  
(Through Commissioner of Police)  
Police Headquarters, M.S.O. Buildings  
I. P. Estate  
New Delhi.
2. Dy. Commissioner of Police(FRRO)  
Hans Bhawan, I.T.O.  
New Delhi.

... Respondents

By Advocate: Shri S. K. Gupta, proxy  
counsel for Shri B.S. Gupta

O R D E R (ORAL)

Mr K. Muthukumar, M(A)

MA.134/98 has been filed by the respondents seeking vacation of stay order dated 21.5.96 in this OA. It is stated that the criminal case pending against the applicant was disposed of by the Court and he was discharged/acquitted on 4.2.97. The learned counsel appearing on behalf of the respondents submits that in the light of this, the interim order restraining <sup>the respondents</sup> from proceeding further in the departmental enquiry, may be vacated. The learned counsel for the applicant also has no objection to this. Accordingly, interim order dated 21.5.96 is vacated.

(7)

After seeing the relief claimed in the OA, we find that nothing survives in this OA. The prayer in the OA is that the departmental enquiry may be kept in abeyance till the final disposal of the criminal case. Since the criminal case against the applicant has now been disposed of and the interim order also vacated, nothing survives in this OA. Accordingly, this OA is disposed of as having become infructuous.

A. Vedavalli

(Dr A. Vedavalli)  
Member (J)



(K. Muthukumar)  
Member (A)

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